Child trafficking gang

- †305. SHRIMATI SUSHMA SWARAJ: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:
 - (a) whether it is a fact that a child trafficking gang has been busted recently;
- (b) whether it is also a fact that this gang used to sell children in foreign countries, in the name of adoption, by kidnapping them; and
- (c) the measures being taken by Government to bring such kidnapped and sold children back in the country, and give them back to their parents?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) The Ministry of Home Affairs has intimated that they have no information about a child trafficking gang that has been busted recently.

(b) and (c) Does not arise.

Dowry prohibition

†306. SHRI JAI PARKASH AGGARWAL: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether Government proposes to enact a law to amend Dowry Prohibition Act which provides that movable and immovable property and money deposited with a bank in the name of the girl prior to marriage is to be kept secret and the details of movable and immovable property and money deposited with a bank are not to be revealed during the marriage and after the marriage;
 - (b) if so, the details thereof; and
- (c) by when the amendment to this effect is proposed to be done in the Dowry Prohibition Act?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) No, Sir.

(b) and (c) Does not arise.

Rehabilitation of girl child and women from acid attack

- 307. SHRIMATI T. RATNA BAI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:
- (a) whether Government is finalising a Bill to provide monetary compensation to victims, especially the girl child and women from acid attack, for their treatment and rehabilitation;
 - (b) if so, the details thereof;
 - (c) whether there is lack of employment opportunities for such victims; and

 $[\]dagger\textsc{Original}$ notice of the question was received in Hindi.

(d) if so, the reasons therefor and the steps to be taken by Government to help them?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) The National Commission for Women has submitted a draft Bill titled "Offences (by Acid) Act, 2008" which provides for monetary compensation and rehabilitation of Victims of Acid Attack.

- (b) The proposed Bill has the following objectives:-
- * To classify acid attack as a separate and most heinous form of offence.
- * To assist the victim of acid attack by way of providing medical treatment, social and psychological support.
- To provide legal support to the victim.
- * To arrange rehabilitation through mechanisms/ schemes taking into account the specific needs of the victim.
- * To support regulation and control and sale of acid and other corrosive substances.
- (c) No data is available to conclude that there is lack of employment opportunities for victims of acid attacks.
 - (d) Does not arise.

Findings of NFHS-III

- 308. DR. GYAN PRAKASH PILANIA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:
- (a) what are the detailed findings of the latest NFHS-III, regarding 'Domestic Violence' and 'Child Marriage' in India/ States;
 - (b) what is Government's reaction thereto;
 - (c) what remedial follow-up action has been taken;
 - (d) how alarming is the above scenario, State-wise; and
- (e) whether Government agrees with the findings that marriage of minor girls and domestic violence are rampant?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) and (d) Detailed findings of NFHS-III are posted on the website of the Ministry of Health and Family Welfare *viz. www.mohfw.nic.in*

(b), (c) and (e) The Government is aware of prevalence of Domestic Violence and Child Marriage in the country. In order to protect the rights of women who are victims of violence of any kind occurring within the family and for matters connected therewith, a legislation "The Protection of Women from Domestic Violence Act 2005" (No. 43 of 2005) was enacted and brought into force w.e.f. 26th October, 2006.